

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 14629/2014

(Arising out of impugned final judgment and order dated 21-03-2014
in RP No. 1361/2014 passed by the National Consumers Disputes
Reddressal Commission, New Delhi)

HINDUSTAN COCA-COLA BEVERAGES PVT.LTD.

Petitioner(s)

VERSUS

PURUSHOTTAM GAUR AND ANR.

Respondent(s)

(With office report)

Date : 10-07-2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J. CHELAMESWAR
HON'BLE MR. JUSTICE S. ABDUL NAZEERFor Petitioner(s) Mr. Amit Sibal, Sr. Adv.
Mr. Rajiv Tyagi, AOR
Mr. Divakar Kumar, Adv.
Mr. Aman Chopra, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

There shall be interim stay of the operation of the
impugned judgment.(DEEPAK MANSUKHANI)
AR-cum-PS(RAJINDER KAUR)
Court Master